

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**7<sup>th</sup> Floor, Core-3, Scope Complex, Lodi Road, New Delhi 110 003**  
**(Tele No.24361051 FAX No.24360010)**

No. L-7/25(5)/2003-CERC

New Delhi the 27<sup>th</sup> August 2007

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**PUBLIC NOTICE**

**Subject: Draft amendments of the regulations on terms and conditions of tariff**

In exercise of powers conferred under Electricity Act, 2003 (the Act), the Commission has made draft regulations to further amend the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004. The draft regulations are annexed to this notice and can also be downloaded. The amendments proposed have been duly indicated in the draft regulations.

2. Notice is hereby given under sub-section (3) of Section 178 of the Act read with Section 23 of the General Clauses Act, 1897, that objections/suggestions/comments on the draft regulations may be sent to the undersigned latest by 17.9.2007.

3. The objections/suggestions/comments received after that in the Commission's office shall not be considered by the Commission while finalising these regulations.

Sd/-  
**(K.S. Dhingra)**  
**Chief (Law)**

**Central Electricity Regulatory Commission**  
**Core 3, 7<sup>th</sup> Floor, Scope Complex, New Delhi – 110 003.**  
(Tele No. 24364911 FAX No. 24360010)

No. L-7/25(5)/2003-CERC

New Delhi the August 2007

**NOTIFICATION**

No. L-7/25(5)/2003-CERC- In exercise of powers conferred under Section 178 of the Electricity Act, 2003 (36 of 2003), and all other powers enabling it in this behalf, and after previous publication, the Central Electricity Regulatory Commission hereby makes the following regulations to further amend the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004, hereinafter referred to as “the principal regulations”, namely: --

1. **Short title and commencement:** (1) These regulations may be called the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Amendment) Regulations, 2007.

(2) These regulations shall come into force on ~~1-410-~~2007.

2. **Amendment of Regulation 16:** Regulation 16 of the principal regulations shall be substituted as under:

“16. **Norms of Operation**: The norms of operation as given hereunder shall apply:

(i) **Target Availability for recovery of full Capacity (Fixed) charges**

(a) All thermal power generating stations, except those covered under clause (b) below \_\_\_\_\_ - 80%

- (b) Thermal power generating stations of Neyveli Lignite Corporation Ltd (TPS-I, TPS-II, Stage I&II and TPS-I Expansion) ~~and Talcher Thermal Power Station of National Thermal Power Corporation Ltd.~~ - 75%

**Note**

Recovery of capacity (fixed) charges below the level of target availability shall be on *pro rata* basis. At zero availability, no capacity charges shall be payable.

**(ii) Target Plant Load Factor for Incentive**

- (a) All thermal power generating stations, except those covered under clause (b) below \_\_\_\_\_ - 80%
- (b) Thermal power generating stations of Neyveli Lignite Corporation Ltd (TPS-I, TPS-II, Stage I&II and TPS I Expansion) ~~and Talcher Thermal Power Station of National Thermal Power Corporation Ltd.~~ - 75%

**(iii) Gross Station Heat Rate**

- (a) Coal-based thermal power generating stations, other than those covered under clauses (b) and (c) below

	<b>200/210/250 MW sets</b>	<b>500 MW and above sets</b>
During stabilization period	2600 KCal/kWh	2550 KCal/kWh
Subsequent period	2500 KCal/kWh	2450 KCal/kWh

**Note 1**

In respect of 500 MW and above units where the boiler feed pumps are electrically operated, the gross station heat rate shall be 40 kCal/kWh lower than the station heat rate indicated above.

**Note 2**

For generating stations having combination of 200/210/250 MW sets and 500 MW and above sets, the normative gross station heat rate shall be the weighted average station heat rate.

- (b) Talcher Thermal Power Station ~~3100~~2975 kCal/kWh
- (c) Tanda Thermal Power Station 2850 kCal/kWh

(d) Lignite-fired thermal power generating stations

(1) For lignite-fired generating stations except for TPS-I and TPS-II (Stage I & II) of Neyveli Lignite Corporation Ltd, the gross station heat rates specified under clause (a) above for coal-based thermal power generating stations shall be corrected, using multiplying factors as given below:

- (i) For lignite having 50% moisture: Multiplying factor of 1.10
- (ii) For lignite having 40% moisture: Multiplying factor of 1.07
- (iii) For lignite having 30% moisture: Multiplying factor of 1.04
- (iv) For other values of moisture content, multiplying factor shall be pro-rated for moisture content between 30-40 and 40-50 depending upon the rated values of multiplying factor for the respective range given under sub-clauses (i) to (iii) above.

(2) TPS-I and TPS-II (Stage I & II) of Neyveli Lignite Corporation Ltd

TPS-I	3900 kCal/kWh
TPS-II	2850 kCal/kWh

(e) Gas Turbine/Combined Cycle generating stations

- (i) Existing generating stations owned by National Thermal Power Corporation Ltd

Name of Generating station	Combined cycle (kCal/kWh)	Open cycle (kCal/kWh)
Gandhar GPS	2000	2900
Kawas GPS	2075	3010
Anta GPS	2075	3010
Dadri GPS	2075	3010
Auraiya GPS	2100	3045
Faridabad GPS	2000	2900
Kayamkulam GPS	2000	2900

- (ii) Generating stations declared under commercial operation on or after 1.4.2004

	<u>Advanced Class Machines</u>	<u>E/EA/EC/E2 Class Machines</u>
Open cycle -	2685 kCal/kWh	2830 kCal/kWh
Combined cycle -	1850 kCal/kWh	1950 kCal/kWh

(iii) Small Gas Turbine Power Generating Stations:

(a) Assam Gas Based Power Station, Kathalguri:

Open Cycle	--	3225 kCal/kWh
Combined Cycle	--	2250 kCal/kWh

(b) Agartala Gas Based Power Station,  
Ramachandranagar:

Open Cycle	--	3580 kCal/kWh
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(c) Other than (a) and (b) above:

	<b>With Natural Gas</b>	<b>With Liquid Fuel</b>
Open Cycle	3125 kCal/kWh	1.02 x 3125 kCal/kWh
Combined Cycle	2030 kCal/kWh	1.02 x 2030 kCal/kWh

**(iv) Secondary fuel oil consumption**

(a) Coal-based generating stations:

\_\_\_\_\_ (i) All coal-based thermal power generating stations ~~except those covered under sub-clause (ii) below~~

<b>During Stabilization period</b>	<b>Subsequent period</b>
4.5 ml/kWh	2.0 ml/kWh

~~(ii) Talcher Thermal Power Station \_\_\_\_\_ 3.5 ml/kWh~~

(b) Lignite-fired generating stations:

<b>During Stabilization period</b>	<b>Subsequent period</b>
5.0 ml/kWh	3.0 ml/kWh

**(v) Auxiliary Energy Consumption**

(a) Coal-based generating stations:

	With cooling tower	Without cooling tower
(i) 200 MW series	9.0%	8.5%
(ii) 500 MW series		
Steam driven boiler feed pumps	7.5%	7.0%
Electrically driven boiler feed pumps	9.0%	8.5%
(iii) Talcher Thermal Power Station	14.05%	
(iv) Tanda Thermal Power Station	12.0%	
(b) Gas Turbine/Combined Cycle generating stations:		
(i) Combined cycle	3.0%	
(ii) Open cycle	1.0%	
(c) Lignite-fired thermal power generating stations:		
(i) All generating stations, except TPS-I and TPS-II (Stage I & II) of Neyveli Lignite Corporation Ltd:		
The auxiliary energy consumption norms shall be 0.5 percentage point more than the above auxiliary energy consumption norms of coal-based generating stations at (v) (a) (i) & (ii) above.		
(ii) TPS-I & TPS-II Stage-I&II of Neyveli Lignite Corporation Ltd.:		
TPS-I	12.0%	
TPS-II	10.0%	

**Note**

During stabilization period, normative auxiliary consumption shall be reckoned at 0.5 percentage point more than the norms indicated at (a), (b) and (c) above.

**(vi) Stabilization period**

In relation to a unit, stabilization period shall be reckoned commencing from the date of commercial operation of that unit as follows, namely:

- (a) Coal-based and lignite-fired generating stations - 180 days
- (b) Gas turbine/combined cycle generating stations - 90 days

**Note**

The stabilization period and relaxed norms applicable during the stabilization period shall cease to apply from 1.4.2006.”

**Note**

The principal regulations were notified in the Gazette of India (Extraordinary) Part III, Section 4 on 29.3.2004 and were amended from time to time as under:

(i) Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (First Amendment) Regulations, 2004, notified in the Gazette of India (Extraordinary), Part III, Section 4 dated 9.9.2004.

(ii) Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (First Amendment) Regulations, 2005, notified in the Gazette of India (Extraordinary), Part III, Section 4 dated 25.8.2005.

(iii) Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (First Amendment) Regulations, 2006, notified in the Gazette of India (Extraordinary), Part III, Section 4 dated 8.6.2006.

(iv) Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Amendment) Regulations, 2007, notified in the Gazette of India (Extraordinary), Part III, Section 4 dated 14.3.2007.

(v) Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Second Amendment) Regulations, 2007, notified in the Gazette of India (Extraordinary), Part III, Section 4 dated 27.4.2007.